

to provide effective and viable information to the country, telecom to the country. Under that National Technology Mission, special projects have been taken up. There is one project, Optical Fibre Project, from Delhi to Bombay via Jaipur. I would like to know whether the Minister will take up this project to connect all the metropolitan cities in the coming 8th Five Year Plan including my constituency because that can be very near to the Optical Fibre Line which is passing from Delhi to Bombay.

SHRI GIRIDHAR GOMANGO: The Optical Fibre Line is a hi-tech area of the transmission channel apart from UHF/VHF and microwave link. For long distance communication through optical fibre, we have already connected Ahmedabad with Baroda, 110 kms. After that we have planned for the 7th Five Year Plan to connect long distance from one point to another point with the optical fibre. I will inform the Hon. Member about the position to connect the Delhi-Bombay via which other routes. I have to collect the information.

MR. SPEAKER: Next question, Shri S.M. Guraddi.

SHRI S.M. GURADDI: Sir,... (Interruptions)* ...

MR. SPEAKER: If he does not want to ask the question, all right... (Interruptions) ... Nothing goes on record.

(Interruptions)*

MR. SPEAKER: Shri S.B. Sidnal.

Setting up of Federal Investigation Agency

*188. **SHRI S. B. SIDNAL:**
SHRI S.M. GURADDI:

Will the PRIME MINISTER be pleased to state:

(a) whether Government propose to set

up Federal Investigation Agency in view of the increase in rate of inter-State crimes;

(b) if so, when and the details thereon;

(c) whether the issue was discussed during 3-day conference of CBI officers held in New Delhi; and

(d) if so, the out-come thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) No, Sir.

(b) Does not arise.

(c) and (d). During the Conference of CBI officers held recently, the problem of investigating inter-State crimes was generally discussed. No conclusions were arrived at.

SHRI S.B. SIDNAL: CBI is the most important investigating agency. Recently there is a lot of increase in burglary, thefts, murders and so many things. But in the answer it is stated that it did not figure in the meeting. I would like to know where it should figure. If the Government has not thought in an important conference about the increase in crimes, where else will the Government think about this? If it is thinking in any other form, I would like to know whether the Government has any scheme or modalities or modern technicalities to prevent the increase in crimes.

SHRI P. CHIDAMBARAM: The Hon. Member's question related to inter-State crimes. I did not say that it did not figure. On the contrary I said that the question of inter-State crimes was discussed in the CBI conference. If the Hon. Member is asking about crimes in general, I wish to point out to him that law and order and police are State subjects and crimes in general have to be investigated by the State police.

SHRI S.B. SIDNAL: The Hon. Minister has stated inter-State crimes. Regularly people are coming as vendors and others, commit all kinds of crimes in other cities. That also is relevant for such a prestigious investigating machinery. If it has not figured there, what other discussion went on there? Have any preventive measures been taken by the Government in this direction or is there any proposal to do that?

SHRI P. CHIDAMBARAM: I think I should clarify what an inter-State crime is. As we understand, an inter-State crime is where a crime is committed in more than one State or a part of the crime in one state and another part in another State. For example, a car which is stolen in one State is sold in another State. That is an inter-State crime.

We also discussed inter-State criminals. They commit the crime in one State and they flee to another State. These were discussed in the CBI conference. As the law stands today, every crime is to be investigated by the State policy in whose jurisdiction the crime was committed. The CBI can investigate only under the Delhi Special Police Establishment Act and this requires notification of the crime as well as the consent of the State. To the extent that the States has granted consent to the CBI, the CBI does take up investigation of major inter-State crimes.

District Telephone Advisory Committee in Punjab

*191. SHRI KAMAL CHAUDHRY: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the names of districts in Punjab where Telephone Advisory Committees have not yet been constituted and the reasons therefor; and

(b) the time by which Government are likely to constitute Telephone Advisory Committees in these districts of Punjab:

THE MINISTER OF STATE OF THE

MINISTRY OF COMMUNICATIONS (SHRI GIRIDHARGOMANGO): (a) and (b). A statement is given below.

STATEMENT

(a) Telecommunication Advisory Committees for Secondary Switching areas of Sangrur, Patiala, Ferozpur, Hoshiarpur and Ropar, Pathankot and Bhatinda have a not been constituted.

(b) The policy on constitution of advisory committees is being reviewed.

SHRI KAMAL CHAUDHRY: Hon. Speaker, Sir, As you know, I generally do not get up here to ask any unpleasant question to the hon. Minister. To get my work done in my Constituency, I, normally make friend with the Minister, give him a letter with justification and persuade him. But, unfortunately, all my attempts failed and I saw five Ministers changing in this Ministry. I also resorted to asking the Unstarred Question No: 899, on 28th February 1989. May I know from the hon. Minister—just I repeat this question again—as to how long it has taken for Hoshiarpur to have its Telephone Advisory Committee?

SHRI GIRIDHAR GOMANGO: Sir, the term of most of the Telephone Advisory Committees, which have been constituted, has expired and the term of some are yet to expire. Hoshiarpur is a secondary switching area. The Telephone Advisory Committees in Hoshiarpur and Ropar have not yet been constituted. A review is being undertaken and once the review is over, it will be constituted, on the basis of the recommendations made by the review committee.

SHRI KAMAL CHAUDHRY: Hon. Speaker, Sir, I promise that I will not call on the Minister after the Question Hour. I only hope that the Telephone Advisory Committee at Hoshiarpur be formed.

My second supplementary is—like his predecessors, he has also promised that Hoshiarpur will have its next electronic ex-